GOVERNMENT OF INDIA MINISTRY OF JAL SHAKTI,

DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION

LOK SABHA

UNSTARRED QUESTION NO. 2873

ANSWERED ON 05.08.2021

MONITORING OF GROUND WATER LEVEL

2873. SHRI ARVIND DHARMAPURI

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether the Government is monitoring the ground water levels in the country;
- (b) if so, the details thereof;
- (c) whether the Government has made any comprehensive plan to encourage rain water harvesting among households; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR JAL SHAKTI & FOOD PROCESSING INDUSTRIES

(SHRI PRAHLAD SINGH PATEL)

- (a) & (b) Yes sir. Central Ground Water Board (CGWB) is periodically monitoring the ground water levels throughout the Country on a regional scale, through a network of monitoring wells. Analysis of water level data indicates that about 68% of the wells monitored have depth to water level upto 5.0 m below ground level. The deeper ground water level (more than 40 meters below ground level) has also been observed in isolated pockets of some of the States/UTs. State-wise Depth to water level and distribution of percentage of wells for November 2020 is given in **Annexure**.
- (c) & (d) Water being a State subject, initiatives on water management including conservation & water harvesting in the Country is primarily States' responsibility. However, the important measures taken by the Central Government for conservation, management of ground water and effective implementation of rain water harvesting in the country are available at the following URL:

http://jalshakti-dowr.gov.in/sites/default/files/Steps_to_control_water_depletion_Feb2021.pdf.

Master Plan for Artificial Recharge to Groundwater- 2020 has been prepared by CGWB in consultation with States/UTs which is a macro level plan indicating various structures for the different terrain conditions of the country including estimated cost. The Master Plan envisages construction of about 1.06 crore roof top rain water harvesting structures in the urban areas of the Country on the basis of roof area & rainfall in the respective regions with an estimated cost of about Rs.36794.00 crores.

Government of India launched Jal Shakti Abhiyan (JSA) in 2019, a time bound campaign with a mission mode approach intended to improve water availability including ground water conditions in the water stressed blocks of 256 districts in India. In this regard, teams of officers from Central Government along-with technical officers from Ministry of Jal Shakti were deputed to visit water stressed districts and to work in close collaboration with district level officials to undertake suitable interventions.

In addition, Ministry of Jal Shakti has taken up the "Jal Shakti Abhiyan: Catch the Rain" (JSA:CTR) with the theme "Catch the Rain - Where it Falls When it Falls" to cover all the blocks of all districts (rural as well as urban areas) across the country during 22nd March 2021 to 30th November 2021. The campaign was launched by the Hon'ble Prime Minister on 22 March 2021.

Central Government supports construction of water harvesting and conservation works primarily through Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS). To improve productivity of lands of house-holds, farm ponds, dug wells and other watershed activities are permitted under MGNREGS.

As per information received from Ministry of Housing & Urban Affairs (MoH&UA), the Model Building Bye Laws (MBBL), 2016, has been issued for guidance of the States/UTs which has a chapter on 'Rainwater Harvesting'. The provisions of this chapter are applicable to all the buildings. 33 States / UTs have adopted the rainwater harvesting provisions. The implementation of the rainwater harvesting policy comes within the purview of the State Government/Urban Local Body / Urban Development Authority. Further, as per MBBL- 2016, provision of rainwater harvesting is applicable to all residential plots above 100 sq.m.

This Ministry has issued guidelines for control and regulation of groundwater extraction with pan-India applicability notified on 24 September 2020. The guidelines require submission of proposal for rain water harvesting/recharge within the premises as per Model Building Bye Laws issued by MoH&UA in respect of Residential apartments/Group housing societies etc in urban areas along-with the application for No Objection Certificate (NOC).

Ministry has circulated a Model Bill to all the States/UTs to enable them to enact suitable ground water legislation for regulation of its development, which also includes provision of rain water harvesting. So far, 19 States/UTs have adopted and implemented the ground water legislation.

ANNEXURE

Annexure referred to in reply to part (a) & (b) of Unstarred Question No. 2873 to be answered in Lok Sabha on 05.08.2021 regarding "MONITORING OF GROUND WATER LEVEL".

State-wise Depth to water Level and Distribution of Percentage of Wells for the Period of November, 2020

S. No.	Name of State	No. of wells	Depth to Water Level (mbgl)		Number & Percentage of Wells Showing Depth to Water Level (mbgl) in the Range of												
					0-2		2-5		5-10		10-20		20-40		> 40		
		Analysed	Min	Max	No	%	No	%	No	%	No	%	No	%	No	%	
1	Andhra Pradesh	717	0.00	75.65	377	52.6	221	30.8	80	11.2	26	3.6	10	1.4	3	0.4	
2	Arunachal Pradesh	3	0.80	6.47	1	33.3	1	33.3	1	33.3	0	0.0	0	0.0	0	0.0	
3	Assam	160	0.05	15.84	94	58.8	54	33.8	10	6.3	2	1.3	0	0.0	0	0.0	
4	Bihar	548	0.25	15.00	132	24.1	348	63.5	58	10.6	10	1.8	0	0.0	0	0.0	
5	Chandigarh	12	2.74	53.64	0	0.0	3	25.0	1	8.3	4	33.3	3	25.0	1	8.3	
6	Chhattisgarh	721	0.07	29.57	46	6.4	476	66.0	172	23.9	24	3.3	3	0.4	0	0.0	
7	Dadra & Nagar Haveli #	17	1.03	7.60	6	35.3	10	58.8	1	5.9	0	0.0	0	0.0	0	0.0	
8	Daman & Diu	9	1.30	4.60	1	11.1	7	77.8	1	11.1	0	0.0	0	0.0	0	0.0	
9	Delhi	81	1.61	65.16	1	1.2	18	22.2	21	25.9	21	25.9	14	17.3	6	7.4	
10	Goa	65	1.32	13.58	8	12.3	31	47.7	22	33.8	4	6.2	0	0.0	0	0.0	
11	Gujarat	742	0.00	44.20	136	18.3	288	38.8	204	27.5	79	10.6	34	4.6	1	0.1	
12	Haryana	315	0.10	108.00	24	7.6	66	21.0	52	16.5	77	24.4	66	21.0	30	9.5	
13	Himachal Pradesh	89	0.41	29.02	18	20.2	30	33.7	21	23.6	17	19.1	3	3.4	0	0.0	
14	Jammu & Kashmir	163	0.09	34.50	34	20.9	86	52.8	29	17.8	8	4.9	6	3.7	0	0.0	
15	Jharkhand	279	0.00	14.05	61	21.9	171	61.3	44	15.8	3	1.1	0	0.0	0	0.0	
16	Karnataka	1318	0.01	32.50	440	33.4	470	35.7	322	24.4	82	6.2	4	0.3	0	0.0	
17	Kerala	1334	0.18	31.35	243	18.2	416	31.2	561	42.1	109	8.2	5	0.4	0	0.0	
18	Madhya Pradesh	1296	0.00	54.10	155	12.0	525	40.5	470	36.3	127	9.8	18	1.4	1	0.1	
19	Maharashtra **	3701	0.05	39.50	1859	50.2	1293	34.9	431	11.6	95	2.6	23	0.6	0	0.0	
20	Meghalaya	24	0.18	4.80	11	45.8	13	54.2	0	0.0	0	0.0	0	0.0	0	0.0	
21	Nagaland	2	4.21	6.37	0	0.0	1	50.0	1	50.0	0	0.0	0	0.0	0	0.0	
22	Odisha	1220	0.01	12.76	543	44.5	582	47.7	93	7.6	2	0.2	0	0.0	0	0.0	
23	Pondicherry	6	1.36	6.78	1	16.7	4	66.7	1	16.7	0	0.0	0	0.0	0	0.0	
24	Punjab	250	0.28	70.00	20	8.0	38	15.2	47	18.8	65	26.0	60	24.0	20	8.0	
25	Rajasthan	968	0.17	119.02	50	5.2	217	22.4	193	19.9	158	16.3	171	17.7	179	18.5	
26	Tamil Nadu	640	0.00	67.42	114	17.8	208	32.5	196	30.6	95	14.8	20	3.1	7	1.1	
27	Telangana	549	0.00	67.00	208	37.9	218	39.7	92	16.8	24	4.4	6	1.1	1	0.2	
28	Tripura	21	0.24	6.12	9	42.9	10	47.6	2	9.5	0	0.0	0	0.0	0	0.0	
29	Uttar Pradesh	634	0.00	44.21	117	18.5	273	43.1	126	19.9	97	15.3	18	2.8	3	0.5	
30	Uttarakhand	47	0.98	60.00	6	12.8	13	27.7	17	36.2	6	12.8	3	6.4	2	4.3	
31	West Bengal	638	0.00	29.38	140	21.9	300	47.0	107	16.8	78	12.2	13	2.0	0	0.0	
	Total	16569	0.00	119.02	4855	29.3	6391	38.6	3376	20.4	1213	7.3	480	2.9	254	1.5	